

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:987

ANSWERED ON:28.11.2011

ENVIRONMENTAL CLEARANCE TO LAVASA PROJECT

Angadi Shri Suresh Chanabasappa;Hazari Shri Maheshwar ;Kumar Shri P.;M.Thambidurai Dr. ;Mohan Shri P. C.;Muttamwar Shri Vilas Baburao;Saroj Smt. Sushila;Upadhyay Seema;Verma Smt. Usha

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has accorded environmental clearance to Hindustan Construction Company's (HCC) for Hill City Project at Lavasa near Pune with certain conditions;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has asked the State Government of Maharashtra to take action against the said project for violation of provisions of Environment Protection Act in implementation of the project;
- (d) if so, the details thereof; and
- (e) the details of other measures taken/being taken by the Government in the light of the recommendations of the Expert Committee constituted for that purpose?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The Environmental appraisal for the first phase (2000 ha.) of development of hill station project of M/s Lavasa Corporation Limited, the project proponent, at village Mulshi and Velhe Talukas, District Pune, Maharashtra, was under taken as per the provisions of the Environment Impact Assessment (EIA) Notification, 2006. An Environmental Clearance (EC) was accorded to this project on 9th November, 2011, stipulating various environmental safeguards measures, after following the due procedure, considering the recommendations of the relevant Expert Appraisal Committee and the compliance status of five pre-conditions, including the action initiated by the Government of Maharashtra in regard to violation of the Environment (Protection) Act, 1986.

(c) & (d) The Secretary, Environment, Government of Maharashtra was requested to take action for violation of the Environment (Protection) Act, 1986 against the project proponent. Accordingly, a complaint was filed on 4.11.2011 in the Court of Chief Judicial Magistrate at Pune vide RCC No.4671/2011.

(e) Environmental conditions stipulated in the EC referred to in reply to part (a) & (b) above, include inter alia, the restriction on hill cutting, the environmental restoration plan and the constitution of high-level Verification and Monitoring Committee as also the earmarking of funds towards the Corporate Social Responsibilities by the project proponent.